

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.428/06**

**Wednesday this the 14 th day of June 2006.**

**CORAM:**

**HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER**

**Habusabi P.  
D/o M.C.Cheriya Koya,  
Pallath House,  
Kalpeni Island,  
Union Territory of Lakshadweep.                      Applicant**

**(By Advocate Shri ESM Kabeer)**

**Vs.**

- 1.     The Administrator,  
        Union Territory of Lakshadweep,  
        Kavarathy.**
- 2.     The Director of Education,  
        Union Territory of Lakshadweep,  
        Kavarathy.                                      Respondents**

**(By Advocate Shri Shafik M.A.)**

**The application having been heard on 14.6.2006  
the Tribunal on the same day delivered the following**

**ORDER**

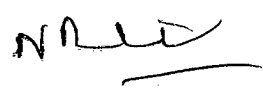
**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

**When the matter came up before the Bench, learned counsel for the applicant sought permission to withdraw the O.A. with liberty to file fresh O.A. Liberty is granted.**

**O.A. is dismissed as withdrawn. No costs.**

**Dated the 14 th June, 2006.**

  
**GEORGE PARACKEN,  
JUDICIAL MEMBER**

  
**N.RAMAKRISHNAN,  
ADMINISTRATIVE MEMBER**